

**THE NATIONAL COMPANY LAW APPELLATE TRIBUNAL**  
**NEW DELHI**

**I.A. No.968/2019 - In**  
**I.A. No. \_\_\_\_\_/2019 - In**  
**Company Appeal (AT) (Insolvency) No. 82/2018**

**In the matter of:**

Binani Industries Ltd.	.... Appellant
Versus	
Bank of Baroda & Anr.	....Respondents

**And in the matter of:**

Shri Shiv Shakti Projects Pvt. Ltd.	.... Applicant
-------------------------------------	----------------

Appearance: Mr. Abhishek Anand, Advocate for the Applicant.

**18.03.2019**

This is an application to extend the time granted for curing the defects.

2. The facts of the case are that the Applicant filed the present Interlocutory Application on 14.02.2019 and the Office after scrutiny of the I.A., intimated the defects to the Applicant on the same day and returned the I.A. to the Applicant on 18.02.2019. The Applicant re-filed the I.A. on 15.03.2019. It is stated in the I.A. that one of the defect was that the annexures at page nos. 68 to 79, 83, 84, 90, 92 and 135 of the application were filed in Hindi language and the same were required to be translated in English. That the said pages of the application were given for translation on 19.02.2019 and the same could be obtained only on 14.03.2019. The other defect was that the Applicant had only filed the photocopy of the impugned order dated 14.11.2018 and hence the Registry had directed to file the certified copy, which was obtained only on 12.03.2018 from the Registry. The delay was caused due to the translation of abovesaid pages. Hence, there is delay of 22 days in re-filing the IA, which is neither intentional nor deliberate, so, the same may be condoned.

3. Heard the learned Counsel appearing for the Applicant, perused the averments made in the IA as well as Office report.
4. Considering the submissions made on behalf of the Applicant and for the reasons mentioned in the IA, which are sufficient, the delay in re-filing the I.A. is hereby condoned.
5. List the case before the Hon'ble Bench under the heading 'for orders' on 19.03.2019.
6. With the aforesaid order, this IA stands disposed of.

(Peeush Pandey)  
Registrar